

(2021) 06 KL CK 0410

In the High Court Of Kerala

Case No : Criminal Miscellaneous Application No. 2756 Of 2021

Siyas

APPELLANT

Vs

State Of Kerala

RESPONDENT

Date of Decision : 28-06-2021

Acts Referred:

Code of Criminal Procedure, 1973 — Section 482
Indian Penal Code, 1860 — Section 34, 498A

Citation : (2021) 06 KL CK 0410

Hon'ble Judges : Shircy V, J

Bench : Single Bench

Advocate : K.Anand, N.Rajesh

Final Decision : Allowed

Judgement

Shircy V, J

1. Petition under Section 482 of the Code of Criminal Procedure.
2. The petitioners are the accused in Crime No. 722 of 2020 of Mankara Police Station registered for the offences punishable under Section 498A of Indian Penal Code r/w Section 34 of the Indian Penal Code.
3. Heard both sides and perused the records.
4. It is submitted by the learned counsel for the petitioners that the parties have resolved the entire dispute among themselves and there is no subsisting dispute between them. Therefore, this petition to quash Annexure A FIR.
5. Learned counsel appearing for the 2nd respondent/defacto complainant has submitted that she has absolutely no grievance or complaints against the petitioners. Annexure B, the affidavit sworn to by her, indicates that she has no

intention to pursue the matter further.

6. The learned Public Prosecutor has reported that the prosecution has no serious objection in allowing the petition.

7. As the dispute has been amicably settled, the possibility of conviction is remote and bleak.

8. Therefore, considering the special facts and circumstances involved in this case, I find that no fruitful purpose is likely to be served by proceeding

with the matter against the petitioners. Moreover, no public interest is involved in the case and there is no legal impediment in granting the prayer as

sought for by the petitioners. Therefore, for the purpose of securing the ends of justice, this Crl.M.C. is only to be allowed, invoking the jurisdiction

under Section 482 of Cr.P.C.

For the foregoing reasons, Annexure A FIR in Crime No.722 of 2020 of Mankara Police Station, will stand quashed as prayed for.